

(20)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD.

OA.224/96.

Dt. of Decision: 16-2-96.

Between:-

S. M. Dada Hayath ... Applicant.

And

1. The Sub-Divisional Officer, Telecommunication,
Dharmavaram, Anantapur District.
2. The Telecom District Manager, Anantapur.
3. The Chief General Manager, Telecommunications,
Doorsanchar Bhavan, Hyderabad.

... Respondents.

Counsel for the Applicant: Mr. K. Venkateswara Rao

Counsel for the Respondents: Mr. N. R. Deva Raj, CGSC.

OBRAZ:

HON'BLE MR. JUSTICE V. NELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI R. RANGARAJAN, MEMBER ADMINISTRATIVE.

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-2-

D.A. 224/96.

Dt. of Decision : 16-02-96.

ORDER

1. As per Hon'ble Shri R. Rangarajan, Member (Admn.)

The applicant in this OA was engaged as a Casual Mazdoor from 01-02-1984 under R-1 and he was continued as such till 30-07-1985 with breaks in between. During that period he had completed 270 days of casual service and thereafter he was not re-engaged.

2. This OA is filed for a declaration that the applicant is entitled for re-engagement as Casual Mazdoor under the control of the Telecom District Manager, Anantapur, in terms of the various instructions issued by the Director General, Telecommunications and also as per the Lr.No.TA/LC/1-2/III, dated 21-10-1991 and Lr.No.TA/TE/20-2/Rigs/Corr., dated 22-02-1993 issued by the Chief General Manager, Telecommunications, Hyderabad by holding the action of the respondents in not re-engaging him as illegal, arbitrary, discriminatory and violative of Articles 14 and 16 of the Constitution.

3. The applicant herein has acquired some experience in regard to the departmental activities. Hence he has to be preferred if there is work in future in preference to freshers from the open market. But his long absence cannot be condoned.

..3.

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- 3 -

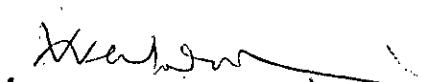
4. In the result, the following direction is given:-

The applicant should be re-engaged if there is work in future in preference to freshers from the open market in the unit from which he was last dis-engaged.

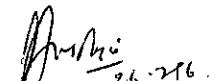
If in pursuance of the direction he is going to be re-engaged, none who is already in casual service shall be dis-engaged.

5. The DA is ordered accordingly at the admission stage itself. No costs. //


(R. Rangarajan)
Member(Admn.)


(V. Neeladri Rao)
Vice Chairman

Dated : The 16th February 1996.
(Dictated in open Court)


26-2-96
Dy. Registrar (Judl)

Copy to:-

1. The Sub-Divisional Officer, Telecommunication, Dhramavaram, Anantapur District.
2. The Telecom District Manager, Anantapur
spr 3. The Chief General Manager, Telecommunications, Deorsanchar Bhavan, Hyderabad.
4. One copy to Mr. K. Venkateswara Rao, Advocate, CAT. Hyd.
5. One copy to Mr. N. R. Devaraj, CGSC. CAT. Hyd.
6. One copy to Library, CAT. Hyd.
7. One spare copy.

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09.224/96

3/3/96

I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 16-2-1996

ORDER/JUDGMENT

M.A/R.A./C.A.NO.

in

O.A.No. 224/96

T.A.No.

(w.p.No.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed. At the admission stage.

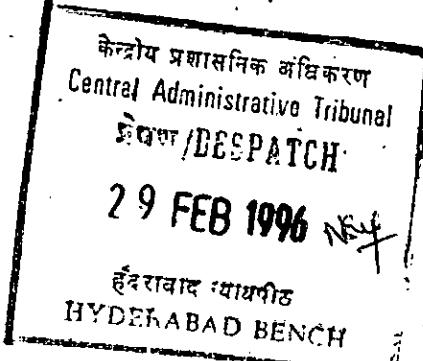
Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Spare (copy)



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

M.A.NO.1161/96

in

D.A.NO.224/96

Between:

S.Md.Dada Hayath

Date of Order: 20.12.96

Applicant.

And

1. The Sub Divisional Officer, Telecommunications, Dharamavaram, Ananthapur District.
2. The Telecom District Manager, Ananthapur.
3. The Chief General Manager, Telecommunications, Deorsancha Bhavan, Hyderabad.

Respondents.

Counsel for the Applicant : Mr.K.Venkateswara Rao

Counsel for the Respondent : Mr.N.R.Devraj, Sr.CGSC.

CORAM:

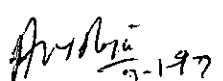
THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

CORAMTHE TRIBUNAL MADE THE FOLLOWING ORDER:

Mr.K.Venkateswara Rao for the applicant and Mr.U.Satyana Rayana for Mr.N.R.Devraj for the respondents.

M.A is dismissed as withdrawn. No costs.


-1996

DEPUTY REGISTRAR(J)

23

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M.A.NO.1161/96 in D.A.NO.224/96

Copy to:

1. The Sub Divisional Officer, Telecommunications, Dharmavaram, Ananthapur District.
2. The Telecom District Manager, Ananthapur.
3. The Chief General Manager, Telecommunications, Deersanchaif Bhawan, Hyderabad.
4. One copy to Mr.K.Venkateswara Rao, Advocate,CAT,Hyderabad.
5. One copy to Mr.N.R.Devraj,Sr.CGSC,CAT,Hyderabad.
6. One duplicate copy.

YLKR

51/97 (26)

11/11/96 1996 11/11/96

TYPED BY

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COMPARED BY

APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR:
M(J)

DATED: 20.12.96

ORDER/JUDGEMENT

~~R.A./C.P/M.A. No. 1164/96~~

O.A. No. 224/ in
96

~~ADMITTED AND INTERIM DIRECTIONS ISSUED~~
~~ALLOWED~~
~~DISPOSED OF WITH DIRECTIONS~~
~~MA~~
~~DISMISSED~~
~~DISMISSED AS WITHDRAWN~~
~~ORDERED/REJECTED~~
~~NO ORDER AS TO COSTS.~~

II COURT

YLKR

केन्द्रीय प्रशासनिक विधिकरण
Central Administrative Tribunal
DEPT/DESPATCH

-7 JAN 1997 Nby

हैदराबाद बैठकीठ
HYDERABAD BENCH